

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA No.306/2002 in
OA No.1603/2002

New Delhi this the 8th day of January, 2003

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER(A)
HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Kuldeep Kaul Applicant

-Versus-

Union of India & Others ... Respondents

O R D E R (BY CIRCULATION)

This Review Application is preferred against an order of this Court dated 18.11.2002 in OAs No.1603/2002, 1626/2002 and 1653/2002. This Tribunal has partly allowed these OAs by directing the respondents to change the inquiry officer and to appoint another inquiry officer and to further proceed with the disciplinary proceedings.

2. We have perused the RA. By way of this R.A., the review applicants seek to re-argue the case, which is not permissible, as Review Application can be allowed if any patent error is apparent on the face of the record. We do not find any such error in the order dated 18.11.2002. As such the present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratios laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24, Chandra Kant & Anr. v. Sheik Habib, AIR 1975 SC 1500 and Meera Bhanja v. Nirmala Kumari Choudhary, AIR 1995 SC 455. The R.A. is accordingly dismissed, in circulation.

S. Raju
(Shanker Raju)
Member(J)

(Govindan S. Tampi)
Member(A)

/Rao/